

MENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1928 on the 24th November, 1967 and state :

(a) whether the information asked for in respect of Banks owned by Birlas has since been collected; and

(b) if so, the number of inter-locking directorships the Birlas have either in the banks or in other companies ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir. The Birlas do not own any banks.

(b) The information is being collected and it will be laid shortly on the table of the House.

HANDICRAFT HOUSE IN DELHI

3647. SHRI D. AMAT : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal for setting up a Handicraft House in Delhi for all States;

(b) if so, the place earmarked for the House; and

(c) whether the cost of its construction will be borne by the Central Government or the State Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir. But it will not be one Handicraft House, instead each State will have an emporium of its own.

(b) Irwin Road, New Delhi.

(c) The cost of construction of building will be borne by the respective State Governments.

LAND FOR HANDICRAFT INDUSTRIES

3648. SHRI D. AMAT : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that land has been allotted to some of the States, free of cost, for constructing building in Cannaught Place, New Delhi for industrial purposes;

(b) if so, the names thereof; and

(c) the names of States which have acquired buildings on rental basis for

handicraft purposes, with the amount of rent per month ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (c). Information is being collected and will be laid on the Table of the House.

HINDUSTAN STEEL LTD.

3649. SHRI B. N. SHASTRI : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) the total capital investment in the Hindustan Steel Ltd. upto the 31st March, 1967;

(b) the percentage of net profit on investment; and

(c) how it compares with other major public undertakings ?

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY) : (a) Based on Government funds, the total investment in Hindustan Steel Limited upto 31st March, 1967 amounted to Rs. 10,285 million (equity Rs. 5,280 million and Government loans Rs. 5005 million).

(b) The cumulative loss of the Company amounted to Rs 823 million at the end of the Year 1966-67.

(c) The information is being collected and will be laid on the Table of the House.

SMALL CAR PROJECT

3650. SHRI VIRENDRAKUMAR SHAH : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that some of the foreign delegates to the UNCTAD had utilised their presence in New Delhi to discuss with Government the issue relating to collaboration for the proposed small car project;

(b) if so, the representatives of which countries discussed this issue with Government;

(c) whether this helped Government to take a decision with regard to the manufacture of small car; and

(d) if so, which of the proposals found favour with Government and the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No.

(b) to (d). Do not arise.

MADRAS-RAMESWARAM RAILWAY LINE

3651. SHRI KIRUTTINAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that inspection was made by the General Manager, Southern Railway for laying a railway line from Madras to Rameswaram; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) and (b). There already exists a M.G. railway line from Madras to Rameswaram, and the question of inspection by the General Manager for laying the same does not arise. The Honourable Member presumably is referring to the routine inspection by the General Manager, accompanied by the Heads of Department, of the line between Madras to Rameswaram. The inspection was carried out in stages as indicated below :

Section	Date of Inspection
(i) Madras-Vriddhachalam	21.2.1967
(ii) Vriddhachalam-Madurai	22.2.1967
(iii) Villupuram-Tiruchchirappalli via Main Line	25.8.1967
(iv) Tiruchchirappalli-Manamadurai	30.1.1968
(v) Manamadurai-Rameswaram	31.1.1968

Action has been taken on the Inspection Notes issued after these inspections.

INDUSTRIES SET UP IN HIMACHAL PRADESH

3652. SHRI LALIT SEN : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the number and nature of new industries set up in Himachal Pradesh during the last five years;

(b) whether this industrial development has been according to schedule; and

(c) the new industries proposed to be set up in the public and private sectors ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to

(c). The information is being collected and will be laid on the Table of the House in due course.

खादी प्रामोद्योग आयोग में अंशदायी भविष्य-निधि

3653. श्री झा० सुन्दरलाल : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी प्रामोद्योग आयोग ने अपने कर्मचारियों के लिये अंशदायी भविष्य-निधि के लिये नियम बनाये हैं;

(ख) यदि हां, तो नई दिल्ली में खादी प्रामोद्योग भवन में कार्य कर रहे कर्मचारियों को 1957 से यह सुविधा न देने के क्या कारण हैं; और

(ग) इन कर्मचारियों को अंशदायी भविष्य निधि की यह सुविधा कब तक देने का आयोग का विचार है ?

वाणिज्य मंत्रालय में उप-मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) से (ग). जानकारी एकत्र की जा रही है और सभा-पटल पर रख दी जायेगी ।

खादी प्रामोद्योग भवन के कर्मचारियों के महंगाई भत्ते की अदायगी

3654. श्री झा० सुन्दरलाल : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ समय पहले नई दिल्ली में खादी प्रामोद्योग भवन के कर्मचारियों को दिये जाने वाले महंगाई भत्ते की दरों में कमी कर दी गई थी और इस प्रकार घटाई गई राशि को नगर-प्रतिकर-भत्ते के रूप में दिखाया गया था;

(ख) यदि हां, तो इसके क्या कारण थे;

(ग) उनको नगर-प्रतिकर-भत्ता किस तारीख से दिया जा रहा है और खादी तथा प्रामोद्योग आयोग ने नगर-प्रतिकर-भत्ता देने के ये आदेश किस तारीख से जारी किये थे;

(घ) उपर्युक्त कार्यवाही के फलस्वरूप कर्मचारियों को हुई हानि को पूरा करने के